

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 1411  
(To be answered on the 9<sup>th</sup> March 2017)**

**FLYING RIGHTS FOR AIR ARABIA**

1411. SHRI V. ELUMALAI

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

(a) whether India has declined a request for a second time from the United Arab Emirates Ras al-Khaimah to grant flying rights for Air Arabia to connect with Indian cities as its designated carrier;

(b) if so, the details thereof;

(c) whether Air Arabia did not meet the air services agreement requirements; and

(d) if so, the details thereof and the reaction of the Government thereto?

**ANSWER**

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

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(a) No madam.

(b) Does not arise.

(c) & (d): Article 3 of the Air Services Agreement(ASA) between India and United Arab Emirates gives rights to both the parties to designate airline(s). However, the case of UAE is different and besides ASA, the bilateral arrangements of each Emirate of UAE is also governed by the separate Memorandum of Understandings(MoUs). Under these arrangements, the entitlement of each Emirate is specifically meant for the designated airlines of that Emirates only and therefore, Air Arabia which is a designated airlines of UAE(Sharjah) cannot utilise the entitlements of UAE(Ras-al-Khaimah) at the same time.

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